

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/58(AHM)2021 in CP(IB) 268/NCLT/2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021**

Name of the Company: Dhaval Jitendrakumar Mistry RP For  
Poggenamp Nagarsheth  
Powertronics Pvt Ltd  
V/s  
COC of Poggenamp Nagarsheth  
Powertronics Pvt Ltd represented  
through UCO Bank  
Section 30(6) r.w 31 of IBC,2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------------------------	-------------	----------------	-----------

1.

2.

**ORDER**  
(Through Video Conferencing)

FCA, Mr. Kiran Shah is present on behalf of the applicant.

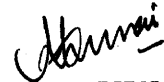
The instant application is filed under Section 30(6) r.w. 31 of the IB Code, 2016.

On perusal of the records, it is found that on 16.01.2021 the Committee of Creditors passed a resolution for approval of the Resolution Plan and accordingly on approval of the Resolution Plan by the CoC, the same is filed before this Adjudicating Authority for appropriate order with a prayer for condoning the delay in filing the application. It is found that there is delay of 25 days only, hence, the same is condoned for the interest of justice as viable Resolution Plan has been filed.

The Registry as well as Applicant is directed to issue notice to the Suspended Management.

List the matter on 24.02.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER (TECHNICAL)**

  
**MANORAMA KUMARI**  
**MEMBER (JUDICIAL)**

Dated this the 1<sup>st</sup> day of February 2021